



सत्यमेव जयते

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#### PART - V

##### Bills introduced in the Gujarat Legislative Assembly.

The following Bill Which was introduced on the 25<sup>th</sup> February, 2016 by Shri Dushyantbhai Patel M.L.A. is published under rule 127-A of the Gujarat Legislative Assembly rules for general information

#### THE GUJARAT STATE KHEL MAHAKUMBH AUTHORITY BILL, 2016.

##### A BILL

*to provide for establishment of Khel Mahakumbh Authority for assistance and encouragement to the leading sportsmen, events as well as sportsmen in the State and matters connected there with.*

It is hereby enacted in the Sixty-seventh year of the republic of India as follows:-

1. (1) This Act may be called the Gujarat State Khel Mahakumbh Authority Act, 2016. *Short title and commencement.*  
(2) It shall come into force, at once.
2. In this Act, unless the context otherwise requires, – *Definitions*
  - (a) “Authority” means the Khel Mahakumbh Authority.
  - (b) “Government” means the Government of Gujarat.
  - (c) “Prescribed” means prescribed by rules.
  - (d) “Prominent Sports” means Sports which are organised at State and National level as may be notified by the State Government.
  - (e) “Promising Sportsmen” means a Sportsmen who has secured first, second or third place in State level or District level competition of the sports or games.

*Establishment  
of  
Authority.*

3. (1) The State Government shall establish a Khel Mahakumbh Authority for encouragement of prominent sports and sports related activity in the State of Gujarat.

(2) The authority shall organise every year annual events at such place as may be decided by the authority.

(3) While organizing such events, care shall be taken to give due weightage to the districts which are on the costal way as well as tribal districts in the State of Gujarat.

*Provisions  
of  
Funds.*

4. (1) The authority shall provide adequate funds to Districts Sports Authority for preparing promising sports persons.

(2) Such funds shall be utilised for free Lodging, Boarding and practice facility in the Sports Hostels established by the authority in the State of Gujarat.

*Scholarship  
and  
Encouragement  
Amount.*

5. (1) The Promising Sports Persons shall be given yearly scholarship of rupees 20,000/- in which he secured first, second or third place in the District level or State level events.

(2) A sports persons who is selected for National level events may be granted a sum of rupees 25,000/- as encouragement amount.

*Coaching  
Facility.*

6. The authority shall provide facility of coach to train the sportsmen and also make such necessary arrangements which deems feet for preparing a sports persons.

*Prize  
to  
Winner*

7. The State level winners shall be provided cash price as well as trophy as may be determined by the authority.

8. Separate sports events shall be organised for the persons who are not totally physically fit for taking part in such events and separate assesment shall be made of such persons. *Sports Events for disable.*
9. (1) The State Government may make rules for carrying out purposes of this Act. *Power to Make Rules.*
- (2) In particular and without prejudice to the generality of foregoing power, such rules may be made to provide for all or any of the following matters, namely :-
- (a) The authority by which and the manner in which free Lodging, Boarding and practice facility is to be provided.
- (b) Rules regulating the award to be given to Promising Sportsmen.
- (c) Rules regulating grant of loans, encouragement award and

### STATEMENT OF OBJECTS AND REASONS

Many promising and prominent sportsmen in the State of Gujarat are facing financial difficulty and also in some cases they are not able to receive proper coaching due to financial hardships. With a view to encourage such sportsmen, it is proposed to establish a Khel Mahakumbh Authority in the State of Gujarat.

The Authority shall provide proper infrastructure for the training and guidance to sports persons. The authority shall also regularly organize annual sports events at Taluka, District and State level. Adequate facility for practice, free Lodging and Boarding shall be provided to the sports persons so that, they can earn glory for State and Nation.

Hence, this Bill.

**Gandhinagar**  
**Dated the 1<sup>st</sup> February, 2016.**

**DUSHYANTBHAI PATEL**  
**M.L.A.**

**Financial Memorandum**

If the provision of the Bill if, enacted and brought into operation would involve estimated annual expenditure of about rupees 25 crores from the Consolidated Fund of the State which would be of recurring of nature.

Gandhinagar  
Dated the 1<sup>st</sup> February, 2016.

DUSHYANTBHAI PATEL  
M.L.A.

**MEMORANDUM REGARDING DELEGATED LEGISLATION**

The Bill involves delegation of legislative powers in the following respects:-

- Clause 9:-**
- (1) **Sub-clause (1)** of this clause empowers the State Government to make rules for carrying out the purposed of this Act.
  - (2) **Sub-clause (2)** of this clause empowers the State Government to make rules in all or any of the following matters.
    - (a) the authority by which and the manner in which the free lodging, boarding and practice facilities to be provided;
    - (b) Regulating the award to be given to promising sportsmen;
    - (c) Regulating grants of loans, encouragement amount and special assistance awards;

The delegation of legislative powers as aforesaid is necessary and is of normal character.

Gandhinagar  
Dated the 1<sup>st</sup> February, 2016.

DUSHYANTBHAI PATEL  
M.L.A.

Gandhinagar  
Dated the 25<sup>th</sup> February, 2016.

D. M. PATEL  
Secretary,  
Gujarat Legislative Assembly.